

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 519/2016

In the matter of:

Hardeep Singh & Others

...Applicant

Versus

SDMC &Ors.

...Respondents

NDOH :1.07.2021

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Filed by:


(Dr. MP George)
Sr. Scientist

Delhi Pollution Control Committee

New Delhi:
Dated:- 28.06.2021.

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**STATUS REPORT, ON BEHALF OF DPCC IN COMPLIANCE OF
THE ORDER OF THIS HON'BLE TRIBUNAL, DATED 01.08.2019**

Most Respectfully Showeth:

1. That, the subject matter in consideration pertains to the implementation /controlling of noise pollution as per statutory mandate of Noise Pollution (Regulation and Control) Rules, 2000 (Noise Rules).
2. That this Hon`ble Tribunal had passed directions from time to time for various authorities for compliance. The status of the directions issued to DPCC are as follows:

a. Installation of Continuous Ambient Noise Monitoring Stations (NMS):

As on day, DPCC is having 31 state of art continuous Ambient Noise Monitoring Stations (NMS). These stations were put on the network through the central receiving server hosted at DPCC office since 1stJune, 2020. DPCC has installed 26 nos. Real Time Ambient Noise

Monitoring Stations in addition to 05 nos. old Real Time Ambient Noise Monitoring Stations in Delhi.

b. Procurement of Sound level Meter:

DPCC in compliance of the order passed by this Hon`ble Tribunal has procured 05 Hand held integrating-averaging sound level meters Type-1 IEC61672-1 compliant, in October, 2019.

c. Collection of data:

The data of these Real Time Ambient Noise Monitoring Stations are centralized through central servers in DPCC Air lab located at ISBT Building, Kashmere Gate, Delhi. The data of these stations are uploaded on DPCC web site i.e. dpcc.delhigovt.nic.in. DPCC prepares a monthly report based on Real Time Ambient Noise Monitoring data and issues necessary directions, if required, to the concerned agencies for taking rectification measures.

That, data of ambient noise measurement has been collected from the Ambient Noise Monitoring Stations (NMS) from the month of June, 2020.

Detailed analysis of the data collected since June, 2020, has been conducted and after conclusion of the comprehensive survey in the localities, the report was prepared in which the localities and the specific causes of noise pollution beyond the limits have been clearly identified. This is being done to assist the enforcement authorities and local bodies to take corrective action.

Following causes have been found to be majorly contributing to the increasing noise levels at these localities:

- i. Vehicular movement, Traffic congestions, Honking of horns, Bottle neck on roads,
- ii. Congestion at traffic signal, Congestion and Chaotic condition at parking sites,
- iii. Construction activity, Air conditioning exhaust etc.

That after identifying the exact causes of noise pollution, necessary directions under Section 5 of the Environment (Protection) Act, 1986 – r/w Noise Pollution (Regulation and Control) Rules 2000, have been issued to Traffic Police, Public Works Department and Municipal Corporations to take corrective action and file action taken report with DPCC.

d. Creation of App like “Sameer”:

Green Delhi app has been developed for information, awareness and redressal of grievances of the citizens at single platform and is working since 29.10.2020 for redressal of grievances of citizens of Delhi with regard to various offences related to pollution. Additionally, Green War Room is a 24X7 pollution monitoring and mitigation initiative setup at 7th level of Delhi Secretariat for monitoring the grievance uploaded on Green Delhi App. The app assigns the complaints to the concerned department(s) for resolution. Green Delhi App is aimed to resolve grievances related to Air and Noise pollution on priority by the 28 Agencies of Delhi. At present 11 types of offences are mentioned in App which may be increased/ decreased as per the requirement.

22,992 Complaints have been received on Green Delhi App (as on

15.06.2021) out of which 20,879 have been resolved by 28 Agencies.

e. A dedicated helpline 24X7 may be made operational which may be jointly monitored by the DCP and the SDM

A dedicated helpline 24X7, number 155271 has been allotted for Noise Pollution by Department of Telecom and helpline number has become operational from 05.04.2019 in Police Control Room, 3rd Floor, PHQ, IP estate, New Delhi.

f. Compensation regime

The CPCB prepared a revised report on the scale of compensation for Violation of the Noise Pollution (Regulation and Control) Rules, 2000. This Hon'ble Tribunal vide its order dated 11/08/2020, directed to CPCB :

"We are of the view that the compensation scale laid down by the CPCB may be enforced throughout India. The CPCB may issue appropriate statutory orders for the purpose of being complied with in all the States/UTs."

The, CPCB directed DPCC on 27.04.2021 for issuance of directions and implementation of the compensation scale for violation of the Noise Rules to be implemented by designated authorities of GNCTD. DPCC in order to ensure compliance of the rules and prevent further violation of noise levels with respect to prescribed standards/ limit directed the designated Authorities in NCT of Delhi to implement *Scale of compensation for Violation of the Noise Pollution (Regulation and Control) Rules, 2000.*

g. A complete public redressal mechanism system should be devised for receiving complaints by SMS, telephones or e-mails:

An Exclusive Website ngms.delhi.gov.in for noise pollution has been developed by National Informatics Centre Services (NICS) in last week of July 2019 under the guidance and supervision of SDM, Dwarka on behalf of GNCT Delhi.

The present action taken report may kindly be taken on record

Submitted and prayed accordingly.



(Dr. MP George)
Sr. Scientist

Delhi Pollution Control Committee